

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-925(PB)/2020

IN THE MATTER OF:

State Bank of India

... Applicant / Petitioner

Vs

M/s. Indo Alusys Industries Ltd

...

Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 10.12.2020.

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Neeraj Malhotra, Sr. Advocate with
Mr. Vibhor Mathur, MR. Arun Pratap Singh, Advs.

For the Respondent

: Mr. Ramji Srinivasan, Sr. Adv., Mr. Vikas Mehta,
Mr. Adith Nair, Mr. Sidhartha Jain, Mr. Ankur Sood,
Mr. Vasanth Bharani, Advs.

ORDER

It is a case filed by State Bank of India. At request of the Corporate Debtor side counsel, IA-5061/2020 was posted to this date for hearing arguments, but to-day the Corporate Debtor counsel says that some officials in the management of this company are suffering from Covid.

The Corporate Debtor side shall advance their submissions on the next date of hearing because they keep taking adjournments on one or the other ground. Therefore we hereby peremptorily direct the Corporate Debtor side counsel to argue the case by next of hearing



without fail, failing which, this company petition will be decided on hearing the Petitioner's side.

List IA-5061/2020 on **16.12.2020** along with main Petition for arguments.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

10.12.2020
Aarti